

**THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR  
ORDER SHEET**

APPLICATION NO. \_\_\_\_\_

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

19.09.2008

OA No. 01/2004 with MAs 21/2007 and 116/2008

Mr. Narendra Verma, Proxy counsel for  
Mr. Rajesh Kapoor, Counsel for applicant.  
Mr. P.N. Jatti, Proxy counsel for  
Mr. N.C. Goyal, Counsel for respondents.

Heard learned counsel for the parties.

The learned counsel for the applicant submits that in view of the documents placed on record by way of MAs nos. 21/2007 and 116/2008, it will be necessary to make necessary amendment in the OA based on these documents and thus prays that the applicant may be permitted to withdraw this OA with liberty reserved to him to file substantive OA thereby taking additional plea on the basis of the documents which are required to be taken on record by way of the aforesaid MAs.

In view of what has been stated above, the applicant is permitted to withdraw this OA with liberty reserved to file substantive OA for the same cause of action. It is, however, clarified that it will be open for the respondents to take all permissible objections in the OA to be filed by the applicant.

With these observations, the OA is disposed of with no order as to costs.

In view of the disposal of the OA, no order is required to be passed in MAs no. 21/2007 & 116/2008, which are disposed of accordingly.

  
(B.L. KHATRI)  
MEMBER (A)

  
(M.L. CHAUHAN)  
MEMBER (J)

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